

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO.1124/2016  
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE COMPANY : Mr. Ram Nwas  
Vs  
Odeon Builders Pvt. Ltd.

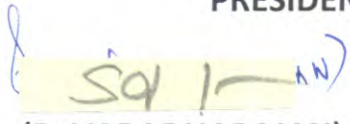
SECTION OF THE COMPANIES ACT: 433(e)&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rakesh Mukhiya, Advocate		For Petitioner	

ORDER

Learned counsel for the petitioner has pointed out that compliance affidavit has been filed yet advance copy of the petition has not been served in terms of Rule 7 (2) of Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016. He undertakes to do the needful within three days. The Registrar shall ensure the compliance and certify that the application is complete and then posted for hearing.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

24.4.2017

Vineet